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**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 156/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Narmada Construction (Indore) Pvt Ltd.  
V/s.  
Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ADITYA MEWARA	ADVOCATE	Narmada Construction (Indore) Pvt. Ltd.	
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2.	Alok Krishna Agarwal	Advocate	Respondant	
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3.	Swapnesh Garg	Advocate	Respondant-	
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4.	Kunal Vaishnav	Advocate	Respondant.	
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**ORDER**

Learned Advocate Mr. Aditya Mewara present for operational creditor/ petitioner.  
Learned Advocate Mr. Alok Krishna Agarwal with Learned Advocate Mr. Swapnesh Garg with Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Application filed by the operational creditor under rule 44(2) r/w rule 11 of NCLT Rules, 2016.

Copy of application given to Respondents.

Heard arguments of both sides.

Rule 8 of Insolvency and Bankruptcy (Adjudicating Authority) Rules, 2016 enables this Authority to permit withdrawal of the application filed under rule 6 of the Rules before its admission.

Hence, petitioner is permitted to withdraw the application, without prejudice to his rights, if any.

In view of the order passed in IA 386/2017, CP(IB) 156/2017 is disposed of as withdrawn.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.